

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4073 of 2020**

Jagdish Munda

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing**

For the Petitioner

: Mr. Awinash Kumar, Advocate

For the State

: Mr. Ravi Prakash, Spl. P.P.

02/29.07.2020 Heard Mr. Awinash Kumar, learned counsel for the petitioner and Mr. Ravi Prakash, learned Spl. P.P. for the State.

Defects as pointed out by the office are ignored.

The prayer for bail of the petitioner was earlier rejected at that stage in B.A. No. 10430 of 2019.

It appears that charge has been framed but no witness has been examined as yet. The petitioner is in custody since 14.10.2019.

Regard being had to the period of custody and the observations made earlier, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate, Ranchi in connection with Pithoria P.S. Case No. 100 of 2018, corresponding to S.T. No. 306 of 2019.

(R. Mukhopadhyay, J.)

Alok/-